

THE HIGH COURT OF MEGHALAYA AT SHILLONG

ORDER

Dated 24th February, 2026

No. HCM I/48/2025/Proc/22: In terms of the recommendations of the Procurement Committee dated 6th June, 2024 and 4th February, 2026 and in pursuance of the Deed of Agreement signed between this Registry and M/s East India Trading Agency, G. S. Road, Shillong, approval is hereby accorded for the empanelment of M/s East India Trading Agency, G.S. Road, Shillong for the supply of liveries to the officers and staff of the Registry for the year 2026.

The empanelled firm shall supply the items strictly in accordance with the approved specifications, rates, and terms and conditions as stipulated in the Deed of Agreement and as may be indicated in the Supply Orders issued from time to time.

This empanelment shall remain valid for the year 2026, unless extended or terminated earlier by the competent authority in accordance with the terms of the Agreement.

By Order,

sd/-

REGISTRAR GENERAL

Memo No. HCM I/48/2025/Proc/22-A

Dated, Shillong the 24th February, 2026

Copy to:

1. The Registrar cum PPS to the Hon'ble the Chief Justice, High Court of Meghalaya for kind information of Her Ladyship.
2. The Manager IT, High Court of Meghalaya, Shillong for information and uploading in the official website.
3. The Accountant cum Cashier, High Court of Meghalaya, Shillong for information.
4. Office Notice Board.
5. Office copy.



REGISTRAR GENERAL

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25/2/2026